

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF SHREE SACHIDANAND INDUSTRIES PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	SHREE SACHIDANAND INDUSTRIES PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	23/11/1993
3.	Authority under which corporate debtor is incorporated / registered	ROC- Ahmedabad
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U51909GJ1993PTC020698
5.	Address of the registered office and principal office (if any) of corporate debtor	432, GOLDEN POINT NR. BSNL OFFICE, RING ROAD SURAT GJ 395002 IN
6.	Insolvency commencement date in respect of corporate debtor	25/11/2019 (Order received on 16-12-2019)
7.	Estimated date of closure of insolvency resolution process	12/06/2020
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Name: Sunit Jagdishchandra Shah IP Reg. No.- IBBI/PA-001/IP-P00471/2017-18/10814
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Address: 303, 3 rd Floor, Abhijeet-1, Mithakhali Six Roads, Navrangpura, Ahmedabad-380006 Email Id: sunit78@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Address: 303, 3 rd Floor, Abhijeet-1, Mithakhali Six Roads, Navrangpura, Ahmedabad 380006. Email Id: cirp.ssipl@gmail.com
11.	Last date for submission of claims	30/12/2019
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NA
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	NA
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Weblink: www.ibbi.gov.in Physical Address: As per Point 10

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of SHREE SACHIDANAND INDUSTRIES PRIVATE LIMITED on 25/11/2019 (Order received on 16/12/2019).

The creditors of SHREE SACHIDANAND INDUSTRIES PRIVATE LIMITED are hereby called upon to submit their claims with proof on or before 30/12/2019 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12 (NA) shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 (NA) to act as authorised representative of the class (NA) in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Date: 17th December, 2019
Place: Ahmedabad




Sunit Jagdishchandra Shah
(Interim Resolution Professional)